

Annexure 5														
Name of the corporate debtor: BOMBAY RAYON CLOTHING LIMITED														
Date of commencement of CIRP: 24-04-2025														
List of creditors as on 24.04.2025 for claims received upto 15-10-2025														
List of Operational Creditors (Government Dues)														
Sl. No.	Name of creditor	Details of claim		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Assistant commissioner, Division II, CGST & Central Excise, Mumbai West	04-07-2025	17,11,702	17,11,702	Unsecured	-	-	No	NA	-	-			Note 1
2	Maharashtra Industrial Development Corporation (MIDC)	18-09-2025	22322589	1,31,79,545	Unsecured	-	-	No	NA	-	-	91,43,044		
3	Gram Panchayat Salwad	16-09-2025	1,44,00,014	1,44,00,014	Unsecured	-	-	No	NA	-	-	-	-	
			3,84,34,305	2,92,91,261	-	-	-	-	-	-	-	91,43,044	-	
Note 1	As per the claim received from the GST Department, it has been stated that interest and penalty will also be levied along with the principal (tax) amount as per the Show Cause Notice. However, the specific amount of interest and penalty has not been mentioned in Form B submitted by the Department. The GST Department informed the Resolution Professional vide email dated 13.10.2025 that Rs. 17,11,702 as penalty on the Corporate Debtor. Further, Resolution Professional asked the basis of penalty of Rs. 17,11,702 imposed on the Corporate Debtor. However, Resolution Professional has not received any information/documents about the same. Further, GST Department has also not furnished the interest calculation sheet.													